

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
**COURT-I**  
***(through hybrid mode)***

**Item No. 1**

**MA No. 5/2021, CA No. 97/2022, 88/2023, 106/2023, 128/2023  
150/2023, 169/23, 170/23, 191/23, 192/23**

**And  
CA No. 18/2024, CA No.19/2024, CA No. 20/2024,  
CA No. 21 of 2024 and CA No. 22/2024  
(In Supplementary List I)**

**CP No. 110/Chd/Pb/2020**

**IN THE MATTER OF:-**

**Satwant Singh**

...Petitioner

Versus

**Pure Drinks (Calcutta) Ltd. & Ors.**

...Respondent

**Under Section: 241-242, CA, Rule 11 of NCLT**

**Order delivered on 31.01.2024**

**CORAM:**

**SH. L.N. Gupta  
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR  
MEMBER (JUDICIAL)**

**PRESENT:**

**For the petitioner in  
main CP and for  
Applicant in MA  
No.5/2021, CA  
Nos.88/2023,106/2023  
and 128/2023 and CA  
No. 18/2024, 19/2024,  
20/2024,21/2024 and  
22/2024.**

**: Mr. Anand Chhibbar, Senior Advocate, Mr. Vaibhav  
Sahni, Advocate**

**For Applicant in CA  
Nos.170/2023 and  
191/2023 and  
Respondent No. 10 to  
13 in CP No.  
110/2020.**

**: Mr. Ashwani Chopra, Senior Advocate with Mr. Viren  
Sharma, Mr. Damanjeet Singh, Ms. Gurpreet Bhatti,  
and Mr. Pradeep Singh, Advocates**

**For Respondent No.1  
in main CP as well as  
CA No. 190/23.**

**: Mr. Aashish Chopra, Senior Advocate with Ms. Nitika  
Sharma and Mr. Tarang Gupta**

**For Respondent Nos.  
2 to 5**

**: Ms. Rupa Pathania, Advocate**

**For Respondent No.** : Mr. Amit Aggarwal, Advocate

6

**ORDER**

**CA No. 18/2024, CA No.19/2024, CA No. 20/2024, CA No. 21 of 2024 and CA No. 22/2024**

Amended memo of parties have been filed vide CA No. 18/2024 in CA No. 88/2023, CA No. 19/2024 in main CP No. 110/Chd/Pb/2020, CA No. 20/2024 in CA No. 128/23, CA No. 21/2024 in CA No. 106/2023 and CA No. 22/2024 in MA No. 5/2021. These CA's are taken on record and **disposed of** accordingly and be tagged with the main petition for further reference purpose.

**MA No. 5/2021, CA No. 97/2022, 88/2023, 106/2023, 128/2023, 150/2023, 169/23, 170/23, 191/23, 192/23**

Learned Senior Counsel for the petitioner in the main petition-Mr. Anand Chhibbar sought clarification with regard to the continuance of the interim order dated 02.08.2023. Since certain orders in this matter have already been passed on 17.01.2024 by the previous Bench, as opined by Hon'ble Member (T) let the matter be placed before the same Bench for further hearing.

Accordingly, a request be sent to the Hon'ble President for constitution of the Special Bench comprising Member Judicial (Sh. Harnam Singh Thakur) and Member Technical (Sh. Subarta Kumar Dash) for further consideration of the matter.

Sd/-  
**(L.N. GUPTA)**  
**MEMBER (T)**

Tanvi

Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**